

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**  
NEW DELHI

Date: 22 March 2020

**NOTIFICATION**

The Honourable President, CESTAT directs the following:

1. The provisions contained in the DOPT Office Memorandum F. No.11013/9/20114-Estt. (A-III) dated 22.3.2020 may be followed with respect to the attendance of officers and employees.
2. If the period of limitation for filing the appeals expires during 23 March 2020 to 31 March 2020, the Registry will receive such appeals on the next working date, treating the above period as holidays.
3. If the last date of pronouncement of any order reserved cases falls between the period 23 March 2020 and 31 March 2020, it may be pronounced on the next working date after obtaining prior permission of the Hon'ble President as may be required.

By Order

(Bineesh Kumar K. S.)  
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Hon'ble Members, CESTAT, All Benches.
3. Deputy Registrars/Assistant Registrars/HOO, CESTAT, All Benches.
4. Bar Associations, CESTAT, New Delhi/Mumbai/Kolkata/Chennai/Bangaluru/Ahmedabad/Allahabad/Chandigarh/Hyderabad.
5. Chief Commissioner (AR)/Commissioner (AR), CESTAT, New Delhi/all Benches.
6. Notice Board/Website.